

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (C)

No(s). 12517/2014

(Arising out of impugned final judgment and order dated 10/02/2014
in WPC No. 45110/1999 passed by the High Court Of Judicature at
Allahabad)

BADRI NARAYAN (D) TH. LRS

Petitioner(s)

VERSUS

ADDITIONAL COMMISSIONER & ORS

Respondent(s)

(with appln. (s) for exemption from filing O.T.)

WITH

SLP(C) No. 13476/2014

(With appln.(s) for exemption from filing O.T. and Interim Relief
and Office Report)

Date : 14/08/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s)

Ms. Sanskriti Pathak, Adv.

Mr. Apoorv Garg, Adv.

for Ms. Mukti Chowdhary, Adv.

Ms. Preetika Dwivedi, Adv.

For Respondent(s)

Mr. Ardhendumauli Kumar Prasad, Adv.

Ms. Charu Ambwani, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In terms of the prayer made in the letter
circulated, rejoinder affidavit be filed within four weeks.
List thereafter.

Signature Not Verified

(DEEPAK MANSUKHANI)

(INDU BALA KAPUR)

Digitally signed by

Deepak Mansukhani

Date: 2015.08.14

COURT MASTER

COURT MASTER

17:28:28 IST

Reason: